

**NOTE**

It is hereby notified for the information of the office of Additional Solicitor General of India/Standing Counsel of Union of India, Advocates General of the States of Punjab and Haryana respectively, office of Senior Standing Counsel/Standing Counsel/Public Prosecutor/Additional Public Prosecutor of U.T. Chandigarh, Ld. Advocates and General Public that w.e.f. 6<sup>th</sup> November, 2024, in addition to the existing matters which are mandatorily e-filed, there will be mandatory e-filing in following matters as well:-

- i. All categories of writs, including matters related to the Single Bench, Division Bench & applications in writ petitions.
- ii. All caveat applications u/s 148A CPC.

and w.e.f. 07.01.2025, all categories of cases filed in this Court, be mandatorily filed through e-filing. The cases filed through e-filing from 12:00 noon on previous day and upto 12:00 noon on current day will be listed after a gap of one working day.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

B.O.D 16.10.2024